

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

CP/CA No. 136(ND)/2017

IN THE MATTER OF:

V. B. Chugh & Ors. .... APPLICANT / PETITIONER  
And  
Dayal Footwear Pvt. Ltd. and Ors. .... RESPONDENT

SECTION:

Under Section 241-242

Order delivered on 06.02.2018

Coram:

VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

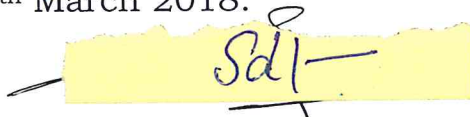
S. K. MOHAPATRA  
HON'BLE MEMBER (TECHNICAL)


PRESENTS:

For the PETITIONER :- Ms. Astha Sharma, Advocate  
For the RESPONDENT No. 1 to 4 :- Mr. A. K. Singh, Advocate  
For the RESPONDENT No. 7 & 8 :- Mr. Devesh Kr. Malan, Advocate

ORDER

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, the matter is posted for hearing on 14<sup>th</sup> March 2018.

  
(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)

  
R. VARADHARAJAN  
MEMBER (JUDICIAL)

Deepak Kumar  
06.02.2018